BEFORE THE APPELLATE AUTHORITY (Under the Right to Information Act, 2005) SECURITIES AND EXCHANGE BOARD OF INDIA

Appeal No. 6619 of 2025

Advocate Rajendrasingh Bhati Appellant

Vs

CPIO, SEBI, Mumbai : Respondent

ORDER

- 1. The appellant filed an appeal dated November 17, 2025 [received by the Office of Appellate Authority through RTI Request & Appeal Management Information System(RTI-MIS) portal], wherein it has been submitted that the appellant has not received any response to his application dated September 18, 2025 made under the Right to Information Act, 2005 ("RTI Act").
- 2. I note that the aforesaid application was received by SEBI through RTI MIS portal. From the available records, it is observed that a response was issued by the respondent on October 17, 2025. I note that the said response was also uploaded on RTI MIS portal on the same date. A copy of the response dated October 17, 2025 is enclosed with this order.
- 3. I find that the respondent has provided his reply to the application within the time stipulated under RTI Act. I, therefore, find that nothing survives in the appeal and the same has become infructuous. It is, however, open for the appellant to file a fresh appeal as per law, if he is not satisfied with the reply provided by the respondent. The appeal is accordingly disposed of.

Place: Mumbai

Date: December 11, 2025

RUCHI CHOJER
APPELLATE AUTHORITY UNDER THE RTI ACT
SECURITIES AND EXCHANGE BOARD OF INDIA